

come to my notice also and we are taking all possible care that such things do not occur in future. It occurs sometimes as Mr. Morarka has very rightly said and it has come to my notice.

Demonstration by Teachers in Delhi

*43: SHRI N. E. BALARAM†

SHRI GURUDAS DAS GUP-
TA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Starred Question 29 given in the Rajya Sabha on the 24th February, 1988 and state:

(a) whether teachers from all over the country had staged a demonstration at Boat Club on April 11, 1988 demanding immediate implementation of the agreement signed between the Government and the All India Federation of University and College Teachers Organisation (AIFUCTO) in September 1987; and

(b) if so, the reasons for the delay in the implementation of that agreement?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): (a) Yes, Sir.

(b) The specific commitments made by the Government were communicated to the State Governments on 7th September, 1987 and have been implemented in all the Central Universities. Several State Govts. which have finalised their scheme of revision of

pay scales have incorporated these modifications in their proposals. The main issues that remain to be settled are the institution of a Selection Grade for the Lecturers which was left for further consultations and the revision of pay scales of Librarians and Directors of Physical Education. A decision on these matters is expected shortly and a revised scheme will be communicated to the State Governments thereafter.

SHRI N. E. BALARAM: Sir, some eight months back an agreement was reached between the Government and the college teachers under the AIFUCT in the presence of the Education Minister but so far, except issuing a G.O. letter on 11th September of last year which is a very vague letter—nothing has been implemented by the Government. It was a commitment made by the Minister himself. None of the items in the agreement have been implemented so far. For instance, I would like to say that the number of years after which a Lecturer is entitled to promotion as Reader, but nothing has been done by the Government. It was an agreement signed by the Government. On the issue of revision of pay scales of the DPEs and Librarians, nothing has been done so far. It is again remaining an unsettled issue. On the question of promotion of Selection Grade Lecturers and the actual salary structure of the grade, nothing has been done so far on this issue. The Government has made a commitment that it will do its best to ensure uniform pay scales throughout the States. But that also was not implemented. About the Bihar State an assurance was given by the Minister that all the cases would be withdrawn and that the pay for the strike period would be paid. But nothing has been released in Bihar. So far they have not released that payment to the teachers. On all these issues the Government had made a commitment, an agreement. But you have implemented nothing. I would like to know why. When are you go-

†The question was actually asked on the floor of the House by Shri N. E. Balaram.

ing to implement them? Are you going to implement them? What is your attitude towards your own commitments, commitments made in the presence of the Minister?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. V. NARASIMHA RAO): Apart from the manner in which the supplementary has been put very forcefully, substantially what the Minister of State stated is exactly what the hon. Member raised.

There are two matters still pending. On all the other matters we have given complete instructions to the State Governments in the sense that we told them, "This is the agreement. On all the points in the agreement you can go ahead and take action. We have taken action in the case of the Central universities. Where additional money is required, we are prepared to pay to the extent of 80 per cent. You find your 20 per cent". This is the gist of the whole thing.

Sir, about the two matters which are still pending, I can tell the hon. Member what I had occasion to say about two or three weeks back, that the matter is at the stage of the cabinet; and in a few days time the cabinet will be seized of the matter, and final decisions will be taken. It is not necessary for us to send any official or formal decisions because this is an internal matter so far as the Government of India is concerned. We have already addressed the State Governments to say that this is the agreement and that they can go ahead with their part of the implementation.

Now, the point is today the State governments are not in a position to find their 20 per cent. That is where the difficulty is coming from. But that cannot be helped. We cannot go beyond 80 per cent. Where we are concerned, our own universities,

Central universities are concerned, everything is being implemented. This is the position, Sir.

SHRI N. E. BALARAM: Sir, the Minister is again repeating the same answer which has been given. It is a very vague and unsatisfactory answer. I don't want to comment any further because the college teachers have already decided to go on a general strike. He will decide thereafter. I do not mind this.

Number two, I would now go to another point on the question of the merit-promotion scheme. It was not settled. About the Central universities what is the attitude of the Government? There are a number of merit-promotion schemes now existing in several universities. What is the attitude of the Government? A large number of Central University teachers have gone on strike and on some assurance they have withdrawn the strike. What is the attitude of the Government towards this demand of the merit-promotion scheme that is existing in several universities?

SHRI P. V. NARASIMHA RAO: The agreement completely covers that point. There is nothing more to add to it.

श्री कलाशपति मिश्र : सभापति महोदय, जब से शिक्षक यहां प्रदर्शन कर रहे हैं, उनकी मांगों में एक मांग यह भी है कि वर्षों से जो महाविद्यालय कांस्टीट्यूट हो गए हैं। सरकार की यह नई नीति चल पड़ी है कि उनमें से अनेकों को आटोनोमस बना दिया जाये। राज्य मंत्री मद्दय बिहार से अच्छी तरह से परिचित हैं। पटना यूनिवर्सिटी जिसकी मांग रही है, उसको सेंट्रल यूनिवर्सिटी बनाओं, वह तो बनी नहीं, लेकिन उसके दो प्रमुख कालेज जिनमें से एक खासकर महिला कालेज जो अनेक वर्षों से कांस्टीट्यूट कालेज है, उसके लेक्चरर रीडर और प्रोफेसर बन चुके हैं उसको आटोनोमस

बनान के लिए षड्यंत्र किया जा रहा है। मैं पूछना चाहता हूँ कि उन शिक्षकों में जो आतंक और तहलका मचा हुआ है, क्या सरकार इस संबंध में उन महा-विद्यालयों के शिक्षकों से कोई राय लेने के लिए तैयार है? उनकी कठिनाइयाँ सुनने के लिए तैयार है? या वह केवल षड्यंत्र करके उसी महिला कालेज को कटघरे में खड़ा करना चाहती है? क्या वहाँ के महाविद्यालय के शिक्षकों या उनके प्रतिनिधियों की राय लेकर सरकार निर्णय करेगी?

श्री एल० पी० शाही : सभापति महोदय, जहाँ तक अटोनामस इन्स्टीट्यूट्स की बात है यू०जी०सी० ने एक स्कीम बनाकर सब जगह भेज दी है और अलग-अलग प्रदेशों, अलग-अलग राज्यों से अलग-अलग प्रतिक्रिया आ रही है, किसी-किसी स्टेट ने आगे बढ़ कर अपनी स्टेट की कई संस्थाओं का नाम भेजा है अटोनामस बनाने के लिए और कहीं पर अभी शिक्षक संघों के द्वारा उसका विरोध हो रहा है तो यह बात पटना यूनिवर्सिटी का स्वरूप कैसा हो उसके दो कालेज अटोनामस होंगे उसके बाद उसकी रूढ़-रेखा कैसी बन जायेगी यह बात पहले राज्य सरकार विचार करेगी। राज्य सरकार जब अस्ताव यहां भेजेगी अपनी रेकमंडेशन तो उसके बाद ही हमारे विचार करने का सवाल उठता है।

श्री कैलाशपति मिश्र : सभापति महोदय, आपसे निवेदन है क्या राज्य सरकार को बार-बार केन्द्र में दबाव जा रहा है कि जल्दी नाम भेजो, जल्दी नाम भेजो?

श्री एल० पी० शाही : इसमें दबाव डालने की तो कोई बात नहीं है जहाँ की राज्य सरकार स्कीम भेजती है उस पर विचार करके यू०जी०सी० स्वीकृति देती है, हमको तो कुछ करना नहीं है। लेकिन अगर कोई राज्य सरकार उस स्कीम से फायदा लेना चाहे तो ले सकती है लेकिन जो राज्य सरकार नहीं लेना चाहे, वह नहीं ले।

MR. CHAIRMAN: Mr. Sukomal Sen.

SHRI SUKOMAL SEN: Sir, Mr. Poddar will ask, not me.

श्री सभापति : आपने पहले हाथ उठाकर फिर नीचे कर दिया।

Sukomal Sen raised his hand first and then put it back. He wants to be a very effective whip.

DR. R.K. PODDAR: I also raised it, Sir.

MR. CHAIRMAN: You raised it, but because he is your whip, he first raised it and then put it down.

SHRI MURASOLI MARAN: Sir, will these words go on record?

AN HON. MEMBER: Yes.

SHRI DIPEN GHOSH: That means leaders will not raise their hands if others lift it.

MR. CHAIRMAN: They can raise. That is why I called him. But he denied his right. Instead he proposed the name of Mr. Poddar.

DR. R. K. PODDAR: The Minister says many State Governments are ready to implement. I would like to know which State Governments are ready and which are not. In this connection I would like to know whether the Chief Minister of West Bengal has written a letter to him so that the Central Government issues a communication the basis of which the State Governments can implement it. Regarding 80 per cent and 20 per cent, one of the major demands was that the Central Government should give 100 per cent at least for a few weeks so that these revised pay scales can be implemented all over India from the same date i.e. 1-1-1986. I would like to know what the Minister of the Central Government is doing in this regard.

SHRI P. V. NARASIMHA RAO: The Chief Minister of West Bengal wrote a letter to me and also spoke to me about the formal orders. I told him that the Government of India have already written to the States and on the basis of the communication of the Government of India the States can very well go ahead and implement the scheme as contained in the communication. Now formal order is something which issues after Cabinet decisions here. We have not gone back on our word. We have not said that we are not going to pay 80 per cent. We are not saying we are going back on any of the items contained in our letter. So, on the basis of the communication, they go ahead; this is normally done. On the basis of the communication of the Government of India action is taken by the Governments of the States. So, there should be no difficulty on that. In any case even formal orders are in the offing. Within a few days they will be issued. But I don't think this has anything to do with why the State Governments are not implementing it.

SHRI ALADI ARUNA alias V. ARUNACHALAM: This is an agreement between the All India Federation of the University and College Teachers and the Centre. Before reaching the agreement, I would like to know whether the Centre had consulted the State Governments about the terms of the agreement. If so, what were their views? How many State Governments have already agreed to these terms of the agreement and how many are against it? Now, the Centre has come forward to bear the expenditure to the extent of 80 percent for only five years, but the State Governments are spending more than 25 per cent from their Exchequer.

AN HON. MEMBER: Four years.

SHRI ALADI ARUNA alias V. ARUNACHALAM: Four years. So, will the Government come forward to revise the scale of pay immediately so as to settle the issue amicably?

SHRI P. V. NARASIMHA RAO: No, Sir.

डा० अब्दुल अहमद खान: सभापति महोदय, यू०जी०सी० ग्रेड में 80 परसेंट सेन्ट्रल गवर्नमेंट्स का है। कुछ स्टेट गवर्नमेंट किसी भी हालत में 20 परसेंट नहीं दे सकती, यह स्थिति अभी है। तो क्या कोई ऐसा रास्ता नहीं है जिससे 80 परसेंट जो सेन्ट्रल गवर्नमेंट का हिस्सा है वह स्टेट गवर्नमेंट की यूनियनिसटीज के एम्प्लाइज को मिल सके? जैसा कि मैं जानता हूँ हर साल हजारों, लाखों बच्चों का टीचर्स और प्रोफेसर्स की स्ट्राइक से नुकसान होता है तो इसको रोकने के लिए क्या यह सही है कि हाल ही में कुछ संसद सदस्यों ने सरकार से मांग की है कि स्कूलों और कॉलेजों की हड़तालों को कानून द्वारा बेन कर दिया जाये? और स्कूलों की मैनेजिंग कमेटी का कार्यकाल एक वर्ष से बढ़ाकर पांच वर्ष कर दिया जाये? यदि यह सही है तो मेम्बर्स आफ पार्लियामेंट के इन सुझावों पर सरकार की क्या प्रतिक्रिया है?

श्री पी० वी० नरसिंह राव: आज तो हालत यह है कि हम 80 परसेंट से 81 परसेंट भी नहीं कर सकते सौ परसेंट की बात तो दूर रही। मैंने जो कहा है उस हद तक हम पाबंद रहेंगे। कई स्टेट्स गवर्नमेंट्स ने कहा है वे खुद कोशिश कर रही हैं, वे भी अपने 20 परसेंट को किसी न किसी तरीके से जुटाने की कोशिश करेंगी, कोशिश में लगी हुई हैं। हम उम्मीद करते हैं कि सारी स्टेट्स गवर्नमेंट्स इस कोशिश में कामयाब होंगी। वैसे तो कई स्टेट्स गवर्नमेंट्स ऐसी हैं जिन्होंने इससे पहले के एग्रीमेंट भी शायद अभी तक इम्प्लीमेंट नहीं किये हैं। हालात अलग-अलग हैं।

दूसरा सवाल आपने स्ट्राइक्स को बेन करने के बारे में पूछा है तो मुझे यह याद नहीं पड़ता कि संसद सदस्यों ने यह बात कही होगी इतनी स्पष्टता के साथ। मैं जरूर देखूंगा कि उन्होंने क्या कहा।

डा० अब्दुल अहमद खान: 25 मार्च के हिन्दुस्तान टाइम्स में है। अगर 20 परसेंट

स्टेट गवर्नमेंट्स नहीं दे सकती तो 80 परसेंट किस तरीके से दिया जा सकता है। मान लीजिए स्टेट गवर्नमेंट्स 20 परसेंट नहीं दे सकती तो 80 परसेंट आप तो दे सकते हैं ?

श्री पी० वी० नरसिंह रावः यह मैं कह चुका हूँ कि हम 80 से 81 भी नहीं कर सकते। मैं उनसे बात कर रहा हूँ। किसी न किसी तरीके से समझाने की और तैयार करने की कोशिश कर रहा हूँ कि वे अपना 20 परसेंट किसी तरह से देने को तैयार हों। मैं समझता हूँ काफी हद तक हम कामयाब होंगे।

SHRI GHULAM RASOOL MATTO: Sir, in the reply the hon. Minister has stated that the pay scales of Librarians and Directors of Physical Education will also be taken into consideration. Already nine months have elapsed since this decision with the teachers was arrived at. May I know from the hon. Minister whether he would give us an assurance that a decision will be taken with regard to Librarians and Directors of Physical Education by such and such date?

SHRI P. V. NARASIMHA RAO: Sir, it is not only with regard to the Librarians and DPEs but also in regard to Agricultural colleges and in other universities, etc. That part of it has been already sorted out. Now, about Librarians and DPEs this is still under consideration, because this is found up with some other question, that is, the Selection Grade. This is bound up with the Selection Grade. The moment we take a final decision on the Selection Grade, this will also be accordingly settled. There should be no difficulty.

SHRI GHULAM RASOOL MATTO: How long will it take?

SHRI P. V. NARASIMHA RAO: Well, it will not take very long.

SHRI MURASOLI MARAN: Sir, the hon. Minister was very firm regarding the monetary aspect of the entire negotiations. He said "it is a commitment." Sir, in the same way he should have honoured all other things which he has agreed to with various teachers organisations. For example there is a question of Lecturers being promoted to Readership. Then, there is another question of Lecturers' Selection Grade. These are important aspects. These have already been agreed to by the hon. Minister. Now, he says "it will be put before the Cabinet." I don't understand. Sir, may I know from the hon. Minister whether it is due to technical reasons that he is putting these proposals before the Cabinet? Sir, having agreed to it, will the Cabinet say "no" to it? May I know from the hon. Minister why it should go to the Cabinet? You have already agreed to it. So, how long will it take?

SHRI P. V. NARASIMHA RAO: Sir, in the agreement it is very clear. If the hon. Member takes the trouble of going through the agreement he can find that we have agreed on some items. There are some items in which the agreement itself says that they will be decided later in consultation with the UGC, etc. So, it is a matter of going into the relevant details in regard to taking final decisions. So far as Cabinet decisions are concerned, they are necessary according to the business rules of the Government of India. That is why, I said, this has nothing to do with the state of implementation of the agreement on the part of the State Government. I made it very clear, Sir.

PROF. SOURENDRA BHATTACHARJEE: Mr. Chairman, Sir, the college and the university teachers in the States are about to launch a civil disobedience movement with effect from the 2nd of May, because of the non-implementation of the commitment made by the Human Resource Development Ministry in respect of

defects in the scheme announced by Government order dated 17th of June 1987. Even today, we have heard contradictory statement from the side of the Minister. One was that on the 7th of September, a communication was addressed to all the State Governments and they were free to implement the scheme according to the agreement arrived at. The agreement was contained in a demi-official letter written by the Secretary of the Human Resource Development Ministry and another by the Chairman of the U.G.C., Dr. Yash Pal. But the Minister now says that the formal order is in the offing. No step has been taken to amend the Government order of 17th June on the basis of the agreement arrived at on the 4th of September. Should we understand that a duly issued Government order can be modified on the basis of a demi official letter? If a formal order from the decision of the Cabinet is ready, why such a long time has been taken by the Human Resource Development Ministry?

SHRI P. V. NARASIMHA RAO: Sir, I will take a little more time in order to explain... (*Interruptions*)... If you want, I am prepared to explain the whole thing... (*Interruptions*)...

PROF. SOURENDRA BHATTACHARJEE: Let me complete what I have to say. I seek your protection, Sir.

MR. CHAIRMAN: Put your question...

PROF. SOURENDRA BHATTACHARJEE: The Chief Minister of West Bengal, Mr. Jyoti Basu reported... (*Interruptions*)...

MR. CHAIRMAN: Please put your question.

PROF. SOURENDRA BHATTACHARJEE: Whether a G.O. can be modified on the basis of a demi-official

letter? If not, why the formality was not gone through much earlier? Does it not indicate that Government is trying to go back on its own commitment? Further, I want to know whether the Human Resource Development Minister over the telephone told Mr. Jyoti Basu ... (*Interruptions*)...

MR. CHAIRMAN: What is your question?

PROF. SOURENDRA BHATTACHARJEE: ...that in two days' time, the Government order would go. I would like to know these things from the hon. Minister.

SHRI P. V. NARASIMHA RAO: Sir, I congratulate the hon. Member from West Bengal for having very forcefully pleaded the case and forcefully referred to what the Chief Minister of West Bengal told me and wrote me. I would like to assure him that all matters will be sorted out. I have no difficulty in sorting out these matters with the Chief Minister of West Bengal. I have told him that the matter is going to be settled very soon and I am sure, at least, he sounded satisfied on the phone.

Flying of defective planes by Vayudoot and I.A.

*44. **SHRI BIR BHADRA PRATAP SINGH:**†

SHRI BHAGATRAM MANHAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Vayudoot and Indian Airlines are flying defective planes ignoring the safety of the passengers;

(b) whether it is also a fact that recently the Airbus had developed cracks in their wings;

† The question was actually asked on the floor of house by Shri Bir Bhadra Pratap Singh.